



2026:AHC-LKO:14335-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 1858 of 2026

Smt Renu Singh

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Revenue Lko. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arjun Krishna, Pradeep Kumar Dwivedi
Counsel for Respondent(s)	:	C.S.C., Shobhit Mohan Shukla

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Vakalatnama filed today by Shri Jai Prakash Mishra, Advocate on behalf of respondent No.2 is taken on record.
2. Heard learned counsel for the petitioner, learned Standing Counsel for the State-respondents and Shri Jai Prakash Mishra, learned counsel for U.P. Real Estate Regulatory Authority.
3. By means of this petition, a prayer has been made to direct the District Magistrate, Lucknow to execute the order dated 25.08.2025 passed by the U.P. Real Estate Appellate Tribunal, Lucknow and the recovery certificate dated 20.12.2025 issued by the Secretary, U.P. Real Estate Regulatory Authority for recovery of the amount of Rs.35,77,922/- from respondent no.5.
4. In view of the aforesaid, this petition is **disposed of** finally with direction to the District Magistrate, Lucknow to execute the recovery certificate dated 20.12.2025 within a period of three months from the date a certified copy of this order is furnished before him, unless there is any legal impediment in this regard in which case he shall inform the petitioner in writing within the aforesaid period.

(Abdresh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 23, 2026

-Piyush-